

**CIRCULAR**

The Hon'ble Apex Court in **B.S.Hari Commandant Vs. Union of India & others (Crl.A.No.1890/2014) reported in 2023 SCC OnLine SC 413**, has given directions to number paragraphs in all the Orders and Judgments in seriatim. The relevant portion of the Judgment is extracted as under:

*“53. The impugned Judgment annexed in the paper book is a certified copy obtained from the High Court. However, it is not numbered paragraph-wise.*

*54. In Shakuntala Shukla v State of Uttar Pradesh, 2021 SCC OnLine SC 672, this Court opined:*

*“35..... A judgment should be coherent, systematic and logically organized...”*

*55. Likewise, in State Bank of India v Ajay Kumar Sood, 2022 SCC OnLine SC 1067, this Court opined:*

*21. It is also useful for all judgments to carry paragraph numbers as it allows for ease of reference and enhances the structure, improving the readability and accessibility of the judgments. A Table of Contents in a long version assists access to the reader”.*

*56. It is desirable that all Courts and Tribunals, as a matter of practice, number paragraphs in all Orders and Judgments in seriatim, factoring in the judgments afore-extracted.*

Contd...2

*57. The learned Secretary-General shall circulate this judgment to the learned Registrars General of all High Courts, to place the same before Hon'ble the Chief Justices, to consider adoption of a uniform format for Judgments and Orders, including paragraphing. The learned Chief Justices may direct the Courts and Tribunals subordinate to their High Courts accordingly as well."*

Accordingly, all the Private Secretaries of Hon'ble Judges, Deputy Registrars (SS), Assistant Registrars (SS), Court Secretaries and Assistant Court Secretaries are directed to number paragraphs in all Orders and Judgments in seriatim, as mandated in the said Judgment.

**BY ORDER OF HON'BLE THE CHIEF JUSTICE**

Sd/-

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3. The Central Project Co-ordinator (CPC), with a request to web-host the circular.
4. The P.S. to Hon'ble The Chief Justice
5. The Private Secretaries and Additional P.S. of all the Hon'ble Judges.
6. The Director, Karnataka Judicial Academy, Bengaluru

Contd...3

7. The Deputy Registrar, Typing Pool, for circulation amongst the DR(SS), AR (SS), CS and ACS.
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